(c)   The details of routes operated by Air India which are running into losses cannot be revealed in view of commercial confidentiality.

(d)   A comparison of some of the operational parameters of Air India for the year 2012-13 *vis-a-vis* 2013-14 is as follows:

(i)   Passengers Load Factor (PLF) has improved from 72.4% to 73.6%.

(ii)   Passengers traveled on total network has increased from 14.10 million to 15.30 million *i.e.* by 8.5%.

(e)   The Government has approved Turnaround Plan (TAP) and Financial Restructuring Plan (FRP) to improve the operational and financial performance of Air India. Under TAP and FRP, Govt. of India approved the infusion of the equity of ₹ 30231 crores upto 2021, subject to the achievement of certain laid down milestones by Air India. In this regard, an Oversight Committee comprising of Secretary Civil Aviation, Expenditure Secretary, AS&FA and Joint Secretary of MoCA has been constituted to closely monitor performance of Air India *vis-a-vis* milestones set in the TAP.

Fast track modernisation of airports in the country

†3327. SHRI RAMDAS ATHAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a)   whether Government has formulated any plan for fast track modernisation of the airports in the country;

(b)   if so, the details of the plan; and

(c)   the amount likely to be spent by Government for the implementation of this plan?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

Recommendation of National Commission for Scheduled Tribes

3328. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a)   whether the recommendation of the National Commission for Scheduled Tribes

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†Original notice of the question was received in Hindi.

dated 7th July, 2008 for which the hearing was done on 4th June, 2008 was complied by the Air India;

(b)   if not, the reasons for non-compliance; and

(c)   whether the Ministry intends to comply, if so,the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) The National Commission for Scheduled Tribes had made three recommendations on 04-06-2008 which pertain to the case of Shri Rebat Pal who was in the cadre of Flight Engineering. The status with regard to the three recommendations is as follows:-

(i)   Non-recovery of training charges of ₹ 2.9 lakh incurred at IGRUA from Shri Rebat Pal on the ground that these charges were spent by Government for his rehabilitation by providing special training support to SC/ST candidates to promote them to acquire higher level. This recommendation has not been complied with by Air India since training cost was also recovered from two other similarly placed individuals in the recovery clause which was a part of the terms and conditions accepted by Shri Rebat Pal.

(ii)   Shri Rebat should be promoted w.e.f. 2002 by giving him benefit of Protection Clause and he should be placed in other department under rehabilitation scheme at a better position as he has already suffered for last six years for not being promoted. Shri Rebat Pal could not be promoted w.e.f. 2002 since he was not found suitable for promotion to the post of Sr. Manager (Flight Engineering). Subsequently, Shri Rebat Pal was considered for promotion to the post of Sr. Manager (Flight Engineering) and on being found suitable, he was appointed as Sr. Manager (Flight Engineering) on 31.03.2007. However, on his request, he has been placed in Engineering Department as Assistant General Manager (Support Services) in the regular Pay Scale of Engineering Department.

(iii)   To favorably considered the request of Shri Rebat Pal for Hobby Flying. The recommendation has been complied with.

Induction of new aircrafts in Air India

3329. SHRI ANIL MADHAV DAVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a)   the number of aircrafts purchased by Air India during the last five years;

(b)   the details regarding their type/ model, company name and price for the same;